

Summary of List of Operational Creditor (Government Dues)															(Amount in ₹)	
Sr. No.	Details of Claimant			Details of claim received		Details of claim admitted						Amount of Contingent Claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Identification No.	Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of Claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% Voting Share in CoC					
1	Noida Authority				#####	1,16,73,31,653						0				<p>In strict compliance with the directions of this Hon'ble Tribunal, the RP has taken the Fresh Decision to re-verify the claim of NOIDA in accord with the judgment dated 24.02.2025 passed by the Hon'ble High Court. Applying the High Court's ruling which negated the 'Zero Period' based on the finding that there was no encroachment the claim stands mathematically verified at ₹362.20 Crores (comprising Principal ₹116.73 Cr and Interest/Penalties/Charges ₹245.47 Cr). However, the very factual premise of the High Court's judgment (i.e., that valid possession was available) is directly contradicted by the Joint Survey and PAC records (which establish non-possession) and is the specific subject matter of the challenge in SLP (C) No. 10159 of 2025, wherein the Hon'ble Supreme Court has directed that "no coercive steps shall be taken." Consequently, formally admitting this disputed balance of ₹245.47 Crores would crystallize a liability based on contested facts currently under the scrutiny of the Apex Court. Therefore, the RP places this verified calculation of ₹362.20 Crores on record but respectfully submits that the "Effective Admission" of the same can only be determined upon the adjudication of I.A. No. 3035 of 2025 filed by NOIDA. It is prayed that this Hon'ble Tribunal may be pleased to adjudicate the said IA on its merits, taking into account the contradictory factual matrix regarding possession and the interim protection granted by the Hon'ble Supreme Court.</p>